IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

IB-615/ND/2017

In the matter of:

Aashish Enterprises

Vs.

Anil Special Steel Industries Ltd

.. PETITIONER

.. RESPONDENT

SECTION:

Under Section 9 of IBC Code, 2016

Order delivered on 08.2.2018

Coram:

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner

/applicant

For the Respondent/Corporate Debtor: : Ms. Varsha Banerjee, Advocate

For the Intervener

ORDER

Learned Counsel for the petitioner is present and moves this petition. Pursuant to the issue of notice as directed by this Tribunal vide Order dated 24.1.2018, Ms. Varsha Banerjee, Advocate appears for the Corporate Debtor and represents that as per the directions, an affidavit has been filed on 10.1.2018 and Paragraph-4 (Page-2) of the said Affidavit it is stated as follows:

" I further say that vide order dated 20.12.2017 this Hon'ble Court directed the Petitioner to file the statement of account from 01.4.2014 till date. In reference to the same, the copy of Ledger Account of Anil Special Steel Industries Limited in the books of Aashish Enterprises from 01.4.2014 to 01.12.2017 is enclosed as Annexure-B".

Contd_

However, the Corporate Debtor who is consenting to the initiation of Corporate Insolvency Resolution Process against it and under the said circumstances, let the Corporate Debtor file its Audited financial statements duly certified by the Company's Auditors as well as provisional financial statements of today (31.1.2018) along with all accompanying schedules.

For this purpose, 10 days time is granted.

List on 20.2.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 08.2.2018